

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 19(ND)15  
**CA. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017**

**NAME OF THE COMPANY:** M/s. Virinder Singh Jawanda V/s. M/s. FABPANDA PVT. LTD.

**SECTION OF THE COMPANIES ACT: 397/398**

<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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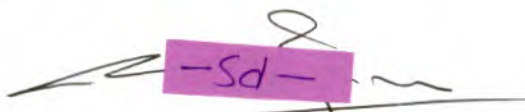
Present: For Petitioner (s) : Mr. Rohit Dutta, Advocate

For Respondent (s) : None.

**Order**

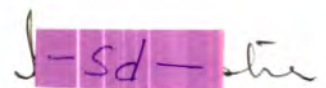
Ld. Counsel for the petitioner prays for some more time to place the receipt evidencing payment of Rs. 5,000 as cost to the Prime Minister's Relief Fund.

Ld. Counsel further submits that talks of compromise have been initiated and therefore prays for some time. As none is present on behalf of the respondents in the interest of justice adjourned to 16<sup>th</sup> November 2017. The matter will be listed for final arguments if the compromise is not effected.



[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)



[ INA MALHOTRA ]  
MEMBER [J]